

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 19/MP/2017

Subject : Petition for revision of the Declared Capacity of Nathpa Jhakri Hydro Power Station (6X 250 MW) of SJVN Limited on 15.7.2016 and 9.8.2016 by the Northern Regional Load Dispatch Centre.

Petitioner : SJVN Limited (SJVNL).

Respondents : Punjab State Power Corporation and Others

Date of hearing : 10.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Ms. Ranjeetha Ramachandran, Advocate, SJVNL
Ms. Anushree Bhatnagar, Advocate, SJVNL
Shri Romesh Kapoor, SJVNL
Shri Rajeev Aggarwal, SJVNL
Ms. Jayantika Singh, NRLDC
Shri Ashok Ranjan, NRLDC
Ms. Pragya Singh, NRLDC
Shri Rajiv Porwal, NRLDC
Shri M.K. Aggarwal, NRLDC

Record of Proceedings

Learned counsel for the petitioner submitted that none of the respondents have filed their replies to the petition despite the Commission's directions dated 16.5.2017. Learned counsel further submitted that the issues involved in the present petition are similar to Petition No. 150/MP/2016 and requested to tag both the petitions.

2. The representative of NRLDC submitted that as per the Commission's directions dated 17.1.2017 in Petition No. 150/MP/2016, a meeting was convened between the parties. However, no amicable settlement could be attained between the parties and the report to that effect has been submitted to the Commission. The representative of NRLDC had no objection with regard to the tagging of the present petition along with Petition No. 150/MP/2016.

3. After hearing the learned counsel for the petitioner and the representatives of NRLDC, the Commission directed the respondents to file their replies by 31.8.2017, with an advance copy to the petitioner, who may file its rejoinder, if any, by 21.9.2017. The

Commission directed the parties that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 28.9.2017 along with Petition No. 150/MP/2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**